

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 214 OF 2018 &
IA NOS. 1003, 1000, 1001 & 1002 OF 2018**

Dated: 7th August, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

BSES Yamuna Power Limited

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Hasan Murtaza

ORDER

IA NO. 1000 OF 2018

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

IA NOS. 1001 & 1002 OF 2018

In these applications, the applicant/appellant has prayed that the appellant may be exempted from filing dim, handwritten and illegible copies of annexures and also sought exemption from numbering and filing certain annexures.

We have heard learned counsel for the applicant. Learned counsel for the applicant is directed to file typed certified true copies within three days.

List the matter on **13.08.2018.**

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member